



2026:AHC:129055

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21443 of 2026

Mahesh Chaudhary Alias Mahesh Kumar
Kannaujiya

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Amit Kumar Yadav,
Karunesh Pratap Singh
Counsel for Opposite Party(s) : G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Alok Chandra, advocate holding brief of Sri Amit Kumar Yadav, learned counsel for the applicant and Sri Vijay Bahadur Maurya, learned AGA for the State.

2. The instant application has been filed seeking release of the applicant on bail in Case Crime No.96 of 2026, under Sections 2(b)(i), 2(b)(xi), 3(1) of U.P. Gangsters and Anti Social Activities (Prevention) Act, 1986, Police Station Kotwali, District Gorakhpur, during pendency of the trial.

3. Learned counsel for the applicant submits, on the basis of solitary case shown in the gang chart applicant has been made accused in the present matter. He further submits, applicant is neither member nor leader of any gang and he never indulged in any anti-social activity. He next submits, in the base case shown in the gang chart he is on bail.

4. He further submits, however apart from the present case and base case shown in the gang chart, applicant is having criminal history of four other cases and in these cases also he is on bail.

5. He next submits, in the present matter applicant is in jail

since 20.05.2026.

6. Per contra, learned AGA however opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

7. I have heard learned counsel for the parties and perused the record of the case.

8. It appears, on the basis of the solitary case shown in the gang chart applicant has been made accused in the present matter and in the base case he is on bail. Further, however apart from the present case and the base case shown in the gang chart, applicant is having criminal history of four other cases but in these cases also he is on bail. Further, in the present matter applicant is in jail since 20.05.2026.

9. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

10. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

11. Let the applicant - **Mahesh Chaudhary Alias Mahesh Kumar Kannaujiya** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

12. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

13. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

June 24, 2026
Shahroz

(Sameer Jain,J.)